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C.A.No. 2727 OF 1998
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 ITEM NO. IC COURT NO. 4 SECTION XV
 (For Judgment)

S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 2727/1998
 Union of India .. Appellant (s)
 Vs.

Gajanan Maharaj Sansthan .. Respondent (s)
 With C.A. No. 5393/1998, W.P. No. 632/2000
 [HEARD BY HON'BLE S.RAJENDRA BABU AND RUMA PAL, JJ]

DATE : 29.4.2002 : This/These matter (s) was/were called
 on for pronouncement of judgment today.

CORAM :
 HON'BLE MR. JUSTICE S. RAJENDRA BABU
 HON'BLE MR. JUSTICE B.N. AGRAWAL

For Appellants/ : Mr. Arvind Kumar Sinha, Adv.
 Petitioner/
 respondents Ms. Kiran Suri, Adv.
 Mr. A.K. Sanghi, Adv.
 Mr. B.V. Balram Das, Adv.

O R D E R

.....L.....I.....J
 .SP2

Hon'ble Mr. Justice S. Rajendra Babu pronounced
 the judgment of the Court today.

C.A. No.2727/1998@@
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Appeal is partly allowed in terms of the signed
 judgment. No costs.

C.A. No.5393/1998@@
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The appeal stands dismissed in terms of the signed
 judgment. No costs.

W.P.(C) No.632/2000@@
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The Writ petition stands dismissed in terms of the
 signed judgment.

.SP1

(Meenu Sethi)
 Court Master

(Om Prakash)
 Court Master

Signed reportable judgment is placed on the file